SHRI PASUMPON THA. KIRUT TINAN (Tamil Nadu): We are al ready starving and

... (Interruptions)...

THE DEPUTY CHAIRMAN: We have already taken 34 minutes on it. It is over now.

SHRI CHATURANAN MISHRA (Bihar): Is the Prime Minister going to make a statement on it?... (*Interruptions*)...

THE DEPUTY CHAIRMAN: I will find out and let you know.

SHRI CHATURANAN MISHRA: The Minister for Parliamentary Affairs has said that the Prime Minister will make a statement at the appropriate time. Is it today? I just want to seek a clarification from the Minister if "appropriate time" means today.

THE DEPUTY CHAIRMAN: I will find out and let you know. Please take your seat. I think nobody can give an assurance. Please, Mishraji, you are a senior Member.

SHRI SATYA PRAKASH MALAVIYA: The Prime Minister is coming, at 3. 00 p. m. to make a statement on SAARC. I will apprise him and he will himself apprise the Members.

THE DEPUTY CHAIRMAN: All right. He is coming.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): He has made . a statement in the Lok Sabha.

THE DEPUTY CHAIRMAN: All right. He said, he would be coming at the appropriate time. You do not know the meaning of appropriate time when it is convenient for us also. To allow the Prime Minister to make a statement we should have some time. He cannot come immediately from the Lok Sabha. Okay.

The matter is over. We have closed the water problem in this House at leasts

Re. ENQUIRY INTO FOREIGN AC-COUNTS OF MR. AJEYA SINGH

SHRIR.K.DHAWAN(AndhraPradesh):Madam,Ihavetomentionanimportantmatter.

THE DEPUTY CHAIRMAN; No water.

SHRI R. K. DHAWAN: No water. (*Interruptions*)

THE DEPUTY CHAIRMAN: Yes.

SHRI R. K. DHAWAN: That is not available.

THE DEPUTY CHAIRMAN: Let it go down the drain. Your matter should come.

SHRI R. K. DHAWAN: Madam, on the 29th of May, 1990 I brought to your notice and, through you, to the notice of this august House the man ner in which the then Prime Minis ter's office tried to scuttle certain enquiries that were being conducted against the alleged foreign accounts of the then Prime Minister's son. At that time I mentioned that immedia tely after assuming

SHRI S. JAIPAL REDDY (Andhra Pradesh): What is the rule?

THE DEPUTY CHAIRMAN: The same under which Tamil Nadu water-was raised.... (*Interruptions*)...

SHRI ft. K. DHAWAN: Probably he himself may be a party to get the whole thing stopped. That is why he does not want to be exposed.

THE DEPUTY CHAIRMAN: You know it is the same rule under which the water issue was raised in the zero hour as you call it. In the same way he is making his mention. (*Interruptions*)

SHRI R. K. DHAWAN: No action has been taken. I want to draw the attention of the House. (*Interruptions*)

THE DEPUTY CHAIRMAN: Please-let him say. I have identified him. I

will identify you if you want to say anything. Let him speak. Please let the business of the House go on.

SHRI R. K. DHAWAN: Immediately after Mr. V. P. Singh assumed office, his office asked the Directorate of Enforcement to give information whether such an enquiry was going on. The Director of Enforcement at that time informed the Prime Minister's office that certain enquiries were going on. He was asked to send all the files to the Prime Minister's office. You know, the enquiries were being conducted by the foreign-exchange regulation authority. That is a statutory body. Nobody, including the Prime Minister, can ask for the files. The files were asked for, and they were sent officially to the Prime Minister. The Director of Enforcement sought Government's directions. So far as my knowledge goes, this FERA Department was created under an Act of this Parliament. He has no authority to send the files and seek directions. Even then this was done. At that time, the Prime Minister's office, instead of allowing the Director of Enforcement to conduct and continue the enquiry that was going en, asked the CBI to file an FIR. I am mentioning it because my name was mentioned in that. I am an affected party. Probably Mr. Jaipal Reddy may be a party behind that. That is why he is so agitated. So, the Directorate of Enforcement was asked to stop all the enquiries. The FERA Department had asked Mr. Ajeya Singh, son of Mr. V. P. Singh to furnish information.

SHRI A. G. KULKARNI (Maharashtra): About what?

SHRI R, K. DHAWAN: About alleged foreign accounts held by Mr. Aieva Singh, son of Mr. V. P. Singh, abroad. I said this at the beginning. I need not repeat it again and again.

SHRI V. GOPALSAMY (Tamil Nadu): It is a canard by the Congress (I), (*interruptions*)

foreign accounts of Mr. Ajeya Singh

THE DEPUTY CHAIRMAN: Now you have had your say, Mr. Dhawan. Will you take your seat?

SHRI R. K. DHAWAN: I want to make four points now: whether the Prime Minister's office asked for the files to be sent officially or not; whether the files were sent to them or not; whether the Enforcement Directorate has asked Mr. Ajeya Singh to comply with certain provisions of the FERA and to supply the information; and whether this information was supplied to the FERA authority or not. And what is the state of the case? Till today nothing has happened. Mr. Ajeya Singh has not supplied the information asked for.

At that time I had made all these points. But nothing has happened. I want to know from the Government what action is being taken on my submission of the 29th of May, 1990. (*Interruptions*)

SHRI S. S. AHLUWALIA (Bihar): Now, Mr. Dhawan has told you about the facts of St. *Kitts... (Interrup tions)* At that time he disclosed some of the facts ____(*Interruptions*)

SHRI S. JAIPAL REDDY: Madam, you promised to call me. (*Interruptions*) I want to be heard in the House. (*Interruptions*)

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra,): Madam, this is a very serious matter.

THE DEPUTY CHAIRMAN: Mr. Jadhav, please take your seat.

SHRI VITHALRAO MADHAVRAO JADHAV: We also join Mr Dhawan in demanding... (*Interruptions*) Th& Min'ster should make a statement on this matter.

SHRI S. S. AHLUWALIA: He should assure the House that he will come with facts. (*Interruptions*)

SHR1 S. JATPAL REDDY: Madam, ... (Interruptions)

THE DEPUTY CHAIRMAN: He is asking from the Government.

SHRI S. JAIPAL REDDY: O. K., Madam. '

श्वी सुरे द्रजीत सिंह अहलुवालियाः यह रोज खड़े हो जाते हैं। ऐसा लगता हैं कि यह विछती सरका के स्पोलसनीन हैं।

SHRI S. JAIPAL REDDY: No. Raising questions means I am addressing questions to the Government. Therefore, let me be permitted to formulate and address my questions to the Government on the same issue. (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Jadhav, please take your seat. Don't get up on every issue. You got up on a farmers' issue. Now, this is a different issue and another Member is raising it. Will you take your seat? I think Mr. Dhawan was very articulate to express. He does not need your support. Please sit down. (*Interruptions*) If there is a rule, it is for the Chair to identify. Don't argue on these issues. I allowed you to speak. He made his point very clearly and in an articulated manner. Let the Government answer. (*Interruptions*)

SHRI R. K. DHAWAN: Madam, I want to know from you... (*Interruptions*)

SHRI S. JAIPAL REDDY: I want to raise my question. Mr. Dhawan had his say.

SHRI R. K. DHAWAN Madam, I raise an issue with your permission. When there is no response from the Government, what is the remedy? Why is the Government not replying to it? I raised the issue on 29th... Government not replying to it? I raised the issue on 29th...

THE DEPUTY CHAIRMAN: You write to the Chairman. I am sure the Minister is here and he will have taken note of it.

SHRI S. JAIPAL REDDY: Madam, I am grateful to Mr. Dhawan, because he has raised a very relevant question. I learn that the CBI looked into the so-wlled St. Kitts accounts.

SHR1 R. K. DHAWAN; CBI can't enter into it... (*Interruptions*)

SHRI V. NARAYANASAMY (Pondicherry): Madam, when did Mr. Jaipal Reddy become a Minister of Law or even the Home Affairs? I would like to know whether Mr. Jaipal Reddy is answering on behalf of the Government. Has he become a Minister?

SHRI S. JAIPAL REDDY; I am addressing my questions to the Government. I learn the CBi and other Government agencies found out that the so-called St. Kitts account was a forgery. (*Interruptions*) It also found out... (*Interruptions*)

SHRI V. NARAYANASAMY: 1 would like to know whether Mr. V. P. Singh has hushed up to St. Kitts case. Did they close the file? (*Interruptions*)

SHR1 S. JAIPAL REDDY; Madam, I have heard them. Let me be heard. (*Interruptions*)

THE DEPUTY CHAIRMAN: please hear him. Let him have his say.

SHRI S. JAIPAL REDDY: I didn't interrupt anybody. I only plead and beg that I be heard. (*Interruptions*) I am addressing a question to a captive Government of Mr. R. K. Dhpwan.

SHRI R. K. DHAWAN: Mr. Jaipal Reddy is captive of Mr. V. P. Singh. (*Interruptions*)

MISS SAROJ KHAPARDE (Maharashtra): I would like to know one thing from Mr. Jaipal Reddy. Is he... (Interruptions)

SHRI M S. GURUPADASWAMY (Uttar Pradesh): When we heard them, let them show patience to him also... (*Interruptions*)...

THE DEPUTY CHAIRMAN; I say, please sit down. Allow him to be heard.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Please allow him to be heard.

THE DEPUTY CHAIRMAN; Allow him to be heard.

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SHRI S. JAIPAL REDDY: I learnt | that people who wer_e involved in this forgery were found out. The CBI investigation was at an advanced stage and I would like to know as to what the present Government is doing. I would like to know at what stage the investigation is into the forgery of St. Kitts account?

SHRI V. NARAYANASAMY: What Mr. V. P. Singh was doing when he was in power?

THE DEPUTY CHAIRMAN: He is asking the Government... (*Interruptions*)... Mr. Narayanasamy, you are not the Government. Mr. Dhawan has asked the Government. He has also asked the Government. Let the Government respond to it. Why do y^{ou} respond?

SHR_T S. JAIPAL REDDY; Mr. Dhawan... (*Interruptions*)...

THE DEPUTY CHAIRMAN; He is asking the Government, please sit down. Let the Government respond to it... (*Interruptions*)... Now that matter is closed.

SHRI V. NARAYANASAMY: When it was a forged case, what Mr. V. P. Singh's was doing?

SHRI S. JAIPAL REDDY: No. Madam, I must be heard, T must be allowed to complete.

SHRI S. S. AHLUWALIA; We want a statement on this issue from the Government... (*Interruptions*)...

SHRI S. JAIPAL REDDY: He was a party to St. Kitt's account forgery. He was a party to the Thakkar Commission's report. There is no scandal to which... (*Interruptions*)... R. K. Dhawan.... (*Interruptions*)...

SHRI R. K. DHAWAN; AH these talks of Mr. Jaipal Reddy will not be able to... (*Interruptions*)... What I said about him day before yesterday ... (*Interruptions*)... THE DEPUTY CHAIRMAN: Now that is over. Special Mentions... (*Interruptions*)... Now that matter is over. We have already wasted 47 minutes. We cannot go on like this.

SHRI M. S. GURUPADASWAMY: Madam,....

THE DEPUTY CHAIRMAN: Are you going to say something else?

SHRI M. S. GURUPADASWAMY: Not on this.

May I draw the attention $_0$ f the House and also the Government that Thomson Pres_s in Faridabad had to be closed because of the electricity cut?

THE. DEPUTY CHAIRMAN: There is a special mention on this.

SHRI M. S. GURUPADASWAMY: No, no...

THE DEPUTY CHAIRMAN; No, please. Not on this. I will not hear you, there is a special mention permitted by the Chairman.

SHRI M. S. GURUPADASWAMY: *India Today* publications cannot be brought out now.

THE DEPUTY CHAIRMAN: If there is a special mention in the name of a particular Member which has been permitted by the Chairman I will allow only that an[^] I will not permit any other Member.

SHRI M. S. GURUPADASWAMY: *India Today* has stopped publications because there is no power at all available to the press. I would like the Government to look into this matter and restore electricity power... (*Interruptions*)... ! would like them to make an enquiry into this matter. *India Today* is not being published by the Thomson Press because there is no power available.

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): A special

Shri Satya Prakash Malaviya]

mention on this subject has been permitted by the Chairman. ... (Interruptions')...

श्री मुरेन्द्रजीत सिंह ग्रहलुवालियाः महोदया कल रात को एक ट्रेन दुर्घटना हुई है ।... (व्यवधान) कल रात को साढ़े दस बजे बालीगंज स्टेशन पर एक ट्रेन दुर्घटना हुई है जिसमें सैकड़ों लोग मारे गये हैं।

उपसभापति : ग्रभी ग्राप बैठिये ।

मुरेग्द्रजीत सिंह बहल्यालियाः থা देन द्र्षंटना हुई है। रेल मंती महोदया, चाहिये । (व्यवधान) बयत्न ग्रानां का दुर्घटना सैकड़ों लोग मारे गये में टेन बारे में मंत्री जी का बयान उसके ग्राना चाहिये... (व्यवधान) हम गवर्नमेंट की तरफ से इस पर एक स्टेटमेंट ξı

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy has to go, first let him finish. Then, I will allow you.

SHRI S. S. AHLUWALIA; We want a statement from the Government about the train accident in Ballyganj.

उपसमापति : ग्रभी माप बैठिये । ...(व्यवधान) देखिये, ग्रभी वह बोल रहे हैं ।

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL 1990.

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUS TICE (SHRI SUBRAMANIAN SWAMY): Madam Deputy. Chairman, I move;

"That the Bill further t \bigcirc amend the Representation of the People Act. 1950 and the Representation of the People Act, 1951, be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Mem-

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bers from thi_s House, namely: —

- 1. Shri Hansraj Bhardwaj
- 2. Shri Madhavsinh Solanki
- 3. Shri Ghulam Nabi Azad
- 4. Shri Madan Bhatia
- 5. Shri Bal Ram Singh Yadava
- 6. Shri H. Hanumanthappa
- 7. Shri Anant Ram Jaiswal
- 8. Shri Moturu Hanumantha Rao
- 9. Shri Ashwani Kumar
- 10. Shri Shabbir Ahmad Salaria
- 11. Shri Ram Jethmalani
- 12. Shri V. Gopalsamy
- 13. Shri Parvathaneni Upendra
- 14. Shri Dinesh Goswami
- 15. Shri Subramanian Swamy

and 30 Members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be onethird of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the 160th Sessionr that this House recommends to the Lok. Sabha that the Lok Sabha do join in the said Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

The question was proposed.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, I have no objection to this motion. But the question is, the issue which has